

Land for University of Delhi

75. **Shri Ram Krishan Gupta:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have received any request from the University of Delhi for allotment of land to build new colleges to meet the growing demand for admissions; and

(b) if so, the action taken thereon?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes.

(b) the matter has been examined and a few plots have been suggested to the University. Allotments of sites for putting up college buildings are expected to be finalised shortly in consultation with the Ministry of Education and the University of Delhi.

12 hrs.

OBITUARY REFERENCES

Mr. Speaker: I have to inform the House of the sad demise of three of our friends, namely, Shri P. C. Bose, Shri M. D. Ramaswami and Shri Jehangir K. Munshi.

Shri P. C. Bose was a sitting Member of this House from the Dhanbad Constituency of Bihar State. He passed away on the 25th July, 1959, at his Jharia residence, at the age of 60.

Shri M. D. Ramaswami was a member of the First Lok Sabha during the years 1952-57 and of the Madras Legislative Assembly thereafter. He passed away at Madura on the 29th June, 1959 at the age of 56.

Shri Jehangir K. Munshi was a member of the former Central Legislative Assembly from Burma during the years 1928-34. He passed away in Rangoon on the 30th June, 1959 at the age of 70.

We deeply mourn the loss of these friends and I am sure, the House will join me in conveying our condolences to their bereaved families.

May I request the House to stand in silence for a minute to express its sorrow?

The Members then stood in silence for a minute.

12.05 hrs.

MOTIONS FOR ADJOURNMENT**KERALA**

Mr. Speaker: I have received notice of adjournment motions. I have put them down in three categories, some relating to Kerala—a number of them—just as to why and how the situation in Kerala ought not to have been controlled and so on. In view of the fact that the Proclamation has been issued and there is an item in the Agenda today for the hon. Home Minister to place the Proclamation on the Table of the House and I shall fix a time as early as possible for discussion, I have disallowed all those matters which could be taken up and discussed at length on that motion for confirmation of the Proclamation.

Then, relating to the same matters but in a different manner, Shri A. K. Gopalan and a few others have given notice that after this Proclamation was issued, there have been molestations of a number of people who are against or in favour of that Government and so on. I would like to know what exactly the situation is from the hon

Shri A. K. Gopalan (Kasaragod): Mr. Speaker, before asking the Minister, I met you and I gave some of the telegrams that I have received. So, it is not a question of discussion about Central intervention.

Mr. Speaker: I know.

Shri A. K. Gopalan: After the Central intervention, there are certain things that are happening there which affect the life and property of the people—attacks on houses and other things. On the first day when these attacks came, I have also written a letter to the Prime Minister.

Mr. Speaker: All these are taking place after the Proclamation was issued?

Shri A. K. Gopalan: Yes. There are telegrams. I want you to allow me to place these telegrams on the Table of the House—those telegrams that have come to me on the 31st, 1st, 2nd and also this morning and the kind of

attacks that are made. So, the question is, I want to bring out this—not about the intervention—that is some other thing—how peace can be restored if these things are happening there every day and some of them are very serious, coming from all parties. It is not one place; it is not one incident. It is coming from Ernakulam, from Trichur, from Alleppey and other places, all over the place.

I want also to inform you that as far as two of them are concerned, they are very serious—"Following Central intervention—set fire toddy shop last night destroyed partially also Kodakava Vellikkulangara Kurumali shops tapper Narayan beaten up Kodakava Krishnan, beaten inside shop both admitted hospital . . . serious condition. . . our collection jeep lorries blocked stoned attempt set fire communist houses . . . roam about streets terrorising people threaten destroying all toddy shops—"This attack on toddy shops was there even before and that is continuing Now it is not attack on toddy shops only, but on communists houses Shri M N Govindam Nair who is a Member of the Rajya Sabha has sent a telegram on the 21st Yesterday morning also, he has sent a telegram I request you and the Government to go through these things and see These things that are happening there even after Central intervention, show that whoever may be in charge of the Administration, as far as the people there are concerned, as far as property and life is concerned, there is absolutely nothing It is not one incident All over, from Calicut, from the north to the south, every district, there are reports and all those who have supported the Government, all of them, are attacked I want that it must be taken very seriously It is an issue affecting the life of the people of Kerala which has come after the Central intervention (Interruptions). I do not understand why there should be noise. I want to point out that when one telegram was placed before this House some months ago about insecurity in Kerala to life and property, there was no noise. Here, there are so many tele-

grams sent by persons in Kerala. I request that this is a matter that has to be considered. This must be discussed We cannot wait till the Proclamation, because we do not know what will happen It is for the Government as well as for us to decide whether this could be stopped, whether peace could be restored It is not a question of communist or non-communist These things are after the Central intervention. The same thing happened before; it is continuing I request you to seriously consider this and take this up, because this is something concerning Kerala, an after effect, a serious situation created in Kerala after the Central intervention.

Shri Narayanankutty Menon (Mukandapuram): Sir, I have given an adjournment motion on a particular incident which happened yesterday After the Proclamation has come an armed mob of Catholics have entered a temple near Kaladi and the entire temple has been desecrated Near Trichur, in the newspapers it has appeared today that a heavy vehicle with ten liberation volunteers fully armed have been arrested by the police and they have been ordered in the presence of Congressmen to be released on bail immediately Their arms and the vehicle have been returned on the particular spot yesterday Immediately after the Proclamation, they are taking out processions armed fully. This is a matter that has been brought before the Prime Minister. When the Central Government has taken the responsibility for law and order, these sort of things are going on for the last three days.

An Hon. Member: The Catholics have much more respect for temples than the communists.

Mr. Speaker: Order, order May I ask the hon. Members Shri A. K. Gopalan and Shri Narayanankutty Menon whether they have passed on this information to the hon. Minister?

Shri A. K. Gopalan: On the first day, I had passed on the information to the Prime Minister. The Prime Minister had written to me saying that he had

[Shri A. K. Gopalan.]

asked the Government to see that every kind of hooliganism is stopped. It was after that, the next day, yesterday and day before, these things came I could not send the information. I wanted this because, it is not a question of only sending letters. It is a question concerning the whole Parliament. It is a question concerning the security and life of the people in Kerala. I had already written first because I did not want to bring it here.

Shri Narayanankutty Menon: The temple was desecrated after the Prime Minister's letter.

Dr. K. B. Menon (Badagara): May I say a word, Sir?

Mr. Speaker: Shri S. A. Dange

Shri S. A. Dange (Bombay City Central): One point, Sir. You were pleased to say that the hon. Minister would lay the Proclamation on the Table of the House. In between, some other matters have arisen. It is for you to consider and for the Government, what they can do. If law and order breaks down under President's Rule, I do not know what is the constitutional remedy for that. We do not know. It is for the Government to consider. But, my point is, would the Government consider a suggestion, that, since this decision has been arrived at on the basis of the Governor's report and some other information which is generally mentioned in this Proclamation, will the Government be pleased to put the Governor's report and other information of which they are in possession, on the Table of the House? There is, of course, the information and personal information of the Prime Minister, no doubt, may be supplemented by the invaluable reports of Shri Asoka Mehta and other information also. Shall we have all this before us also for consideration?

Dr. K. B. Menon: May I say a word?

Mr. Speaker: The hon. Home Minister.

The Minister of Home Affairs (Shri J. B. Pant): We have received some telegrams from both sides, from the Communist Party and also from others, and we have forwarded the telegrams received by us telegraphically to the Governor there, so that he may take necessary action without delay. We have also issued definite instructions that prompt and effective action should be taken wherever there is any information about the commission of any act of violence, rowdiness or hooliganism. We would be extremely sorry if such incidents take place. To the extent it is possible, we are quite agreed that it is the duty of the Governor and the State Administration to curb those who have a tendency to indulge in such activities and to take action without any delay, wherever anything comes to their notice, regardless of any one's belonging to one party or the other, or to one section of the community or the other.

Raja Mahendra Pratap (Mathura): May I say a word? Something important I have to say.

Mr. Speaker: No, no. The hon. Member will have an opportunity to speak in the debate. It is not necessary now.

Shri Tangamani (Madurai): I may mention there are several adjournment motions on Kerala.

Mr. Speaker: Let me dispose of this adjournment motion. So far as this matter is concerned, once a Proclamation has been issued and Parliament is responsible for law and order in that State, as the hon. Home Minister has said, it is a serious responsibility. Certainly, if these matters are brought to the notice of the Home Minister, or even otherwise, if he gets to know of any of the incidents, I am sure that he will take very strong action to see that there is no violence and that law and order is preserved. Every person in that State is entitled to the protection of the law. I request hon. Members who get information like this immediately to pass it on to the hon. Home Minister and he will take necessary action.

Pandit G. B. Pant: I want to suggest one thing. While I would certainly be prepared to receive such information and to take action on it, may I also suggest that whenever such information reaches any one in Kerala, the person concerned should bring it to the notice of the local authorities immediately

Shri S. A. Dange: If he is alive

Pandit G. B. Pant: for some time necessarily elapses between the person getting the information here and passing it on to me and my communicating it to the Governor or the administration there. Of course, as I said, I shall do what I can, but time would be saved and action could be taken perhaps more successfully if such reports were made to the local administration immediately without any delay

Shri Narayanankutty Menon: In that there is one difficulty. The hon Home Minister said that immediately it should be brought to the notice of the authorities there. I bring it to the notice of the hon Home Minister that immediately after the proclamation was issued and the Chief Minister and other Ministers were coming out of the Secretariat, about 50 goondas collected in front of the Secretariat. The police was not present there. There was no police at that time and eggs were thrown at the head of the Chief Minister. To whom to complain? The Governor has issued the Proclamation, the police has been withdrawn, to whom to complain? Nobody to complain to

Shri S. A. Dange: Shame

Mr. Speaker: Very well. Police will be there hereafter. This is a matter which cannot be disposed of here. Nobody is opposed to this. If there is a question of dispute as to whether it ought to be done or ought not to be done, then it is a question of our having a discussion over it. If these things have really happened, they are regretted. All that the Home Minister says is that they need not wait to

bring it to his notice. **Shri Dange** said "if he is alive". If he is not alive, he cannot go and even represent to the Home Minister here. Therefore, the matter does not arise. Only if he is alive, he will bring it, or some other relation will do so. Whoever can bring it here can do it there also.

In the circumstances, it is unnecessary to pursue the matter further. I am sure the hon Home Minister will keep a watch over the matter and try to see no such incident occurs, and come to the help of those people.

Shri V. P. Nayar rose—

Mr. Speaker: Other adjournment motions allege that sufficient steps have not been taken or that Ministers made all sorts of statements which led to this crisis and so on. These are all matters which can be easily discussed at the time the Proclamation is discussed.

So far as the suggestion of **Shri Dange** that the Governor's report also ought to be placed on the Table of the House is concerned, I shall ask the hon Home Minister as to what can be done when the Proclamation is formally placed on the Table of the House.

There is one other adjournment motion.

Shri Tangamani: May I point out that when the President's Proclamation is discussed, certainly the various aspects will be considered, but here the House is interested in the attitude of certain Ministers to events that were happening in a particular State.

Mr. Speaker: That will also form part.

Shri Tangamani: In the adjournment motion by **Shri Sampath** and myself, we definitely allege that certain Central Government Ministers were going about saying things against the State Government and encouraging goondaism which was taking place there. They were definitely saying there should be Central intervention. I have got the press reports, and if I

[Shri Tangamani.]

am given an opportunity, I will be able to convince you that several Ministers of the Cabinet.

Mr. Speaker: Order, order

Shri V. P. Nayar (Quilon): I want to make a submission

Shri Kottukapally (Moovattupuzha) He must withdraw that statement

Mr. Speaker: The hon Member will kindly resume his seat

Shri V. P. Nayar: My adjournment motion is on an entirely different subject.

Mr. Speaker: I am coming to it

There is an adjournment motion saying that some hon Ministers of the Centre went about saying things which led to this goondaism and so on. It can be said in the discussion on the Proclamation that people are not entitled to bring about a situation and try to remedy it later on. I will allow them if really such statements are substantiated properly instead of merely throwing out allegations (*Interruption*)

Order, order. I am entitled to say that I am not going to allow these things merely at random. You cannot throw dirt on an important Member of Parliament. If it is reasonably supported, I will certainly allow it. I am not going to rule it out as irrelevant to the discussion on the Proclamation.

What has Shri Nayar to say?

Shri V. P. Nayar: My adjournment has been obviously misread, because I find from the letter which communicates. . . .

Mr. Speaker: What is the adjournment motion?

Shri V. P. Nayar: Shal: I read the adjournment motion?

Mr. Speaker: Yes, what is it?

Shri V. P. Nayar: My adjournment motion reads thus:

"The conduct of a number of Central Ministers including the Prime Minister in publicly criticising a State Government, namely the Government of Kerala, at a time when that Government was facing a violent, unconstitutional struggle to paralyse its administration and overthrow it"

The very heading of the order which you have been pleased to give me shows that this has not been read. It is not an adjournment motion on Kerala.

Mr. Speaker: I have read it. Whatever I might have written there, I have read it thoroughly.

Shri V. P. Nayar: Whatever you have written alone matters to me. Whatever is in your mind does not matter.

Mr. Speaker: Leave it alone. I now say that I disallow it.

Shri V. P. Nayar: You had not disallowed, you had withheld consent. I thought it was with a view to decide it again.

Mr. Speaker: I have done so. I did so then deliberately. He only wanted to add the Prime Minister along with this and have an opportunity to read it in the House. There is nothing more.

The conduct of any hon Minister leading to this crisis will be allowed to be discussed provided there are sufficient grounds and merely allegations are not made which would besmirch the conduct of any hon. Member or Minister here. If it is supported by any evidence, I will certainly allow all that during that debate. Nothing more now.

Shri Vasudevan Nair (Thiruvella): The Prime Minister was on the platform with Shri Mannath Padmanabhan in Delhi and there is a photograph.

One Union Minister was on the platform with the leader of the agitation.

Mr. Speaker: I am not going to allow it.

Shri Vasudevan Nair: Such things have taken place.

SUPPLY OF SUGAR

Mr. Speaker: I have received notice of an adjournment motion from Shri Braj Raj Singh, which reads as follows:

"Failure of the Government of India to regulate the distribution and supply of sugar and control the prices of sugar, as a consequence of which the consumers of sugar have been squeezed heavily by the sugar magnates during the last several days and the sugar magnates reaped undue profits to an extent of nearly ten crores of rupees."

Has the hon Minister to say anything?

Shri Braj Raj Singh (Ferozabad): May I submit a word on this?

Shri Khadilkar (Ahmednagar): May I point out that I have raised a different point?

Mr. Speaker: What is that?

Shri Khadilkar: I do not want to refer to the Proclamation. What I have said in my adjournment motion is this: If there is a violation of the Constitution, which is the supreme document, and the fundamental document of the State, is it not the duty of this House to take note of it, as to what led to the Proclamation, and how the Proclamation has been issued? For, there is no explanatory note along with the Proclamation which will enable us to judge it, when it will come up for discussion at a later date. So, what I suggest is this: If there is a violation of the Constitution, then, is it not a matter of urgent importance to be taken note of here? I am not saying whether that Proclamation is

justified or unjustified, but violation must be taken note of by the House immediately. Otherwise, is this House going to consider the Constitution a scrap of paper?

Mr. Speaker: Very well I shall consider this matter also. The hon. Member only says that from time to time, this House must be taken into confidence regarding the various steps, that is, step after step as to what Government are doing. If he thinks that this is a proper matter to raise, that instead of a Proclamation being suddenly issued, information must have been given to the House from time to time regarding the manner in which the administration is going on there, and whether Central intervention is necessary immediately or at a particular stage later on, he can raise this matter in the course of the discussion on the Proclamation. That was why I overruled it and withheld my consent to this adjournment motion.

Shri Braj Raj Singh: On the 9th May, I had voiced the feeling that there would be a sugar famine in India during these three months when Parliament would not be sitting. I had stated this only for this reason that last year also, while Government were pleased to issue an ordinance for the export of sugar, the sugar magnates with the complicity of Government reaped high profits. During this season also, I can tell you that some seven lakhs tons of sugar were released, that is, during the last four months; and at the rate of Rs 6 to Rs 8 per maund, undue profits have been reaped by the sugar magnates; to the tune of nearly Rs. 14 crores; the sugar magnates have taken undue profits from the consumers.

I want to ask why Government were not alert. You, Sir, were pleased to direct Government to inform the public while this House was not in session, as to what steps were being taken about the distribution of sugar, and if the prices rose, what steps were being taken by them.